## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

0.A. No.244/99.

Friday this the 15th day of June 2001.

## CORAM:

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

E.Balasubramanian, Office Assistant, Office of the Superintendent of Post Offices, Tirur division, Tirur -676 104.

Applicant

(By Advocate Shri O.V.Radhakrishnan)

Vs.

- 1. Superintendent of Post Offices, Tirur Division, Tirur-676 104.
- Chief Postmaster General, Kerala Circle, Thiruvananthapuram.
- Director General of Posts,
  Dak Bhavan, New Delhi.
- 4. Union of India represented by its Secretary, Ministry of Communications, New Delhi.

Respondents

(By Advocate Ms.Rajeswari A., ACGSC)

The application having been heard on 15th June, 2001 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash A-2to declare that respondents are not competent to recover the amounts paid to him towards Productivity Linked Bonus and to direct respondents not to recover any amount' from him in implementation of A-2 dated 13.1.98.

- 2. When the O.A. was taken up, learned counsel of both sides submitted that the ruling in O.A.954/98 is squarely applicable to the facts of this case and the ruling therein is to be followed in this case.
- 3. Following the ruling in the said O.A. this O.A. is only to be allowed.
- 4. Accordingly, A-2 is quashed. It is declared that the respondents are not entitled to recover the amount paid to the applicant towards Productivity Linked Bonus. Respondents are directed not to recover from the applicant any amount in implementation of A-2. No costs.

Dated the 15th June 2001.

G.RAMAKRISHNAN ADMINISTRATIVE MEMBER A.M.SIVADAS JUDICIAL MEMBER

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Annexure A-2: True copy of the Order No.WP/5/90 dated 13.1.98 of the Ist respondent.